

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-419 of 2014
in Appeal No. 155 of 2013

Dated : 10th November, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Indian Hotels Co. Ltd & Anr. ... Appellant(s)
Versus

Maharashtra Electricity
Regulatory Commission & Anr.Respondent(s)

Counsel for the Applicant (s) : Mr. Harinder Toor
Mr. Ganesh Kamath
MR. R. Dubal

Counsel for the Respondent/
Appellant (s) : Mr. Sitesh Mukherjee
Mr. Jafar Alam

ORDER

IA-419 of 2014

We have heard the learned counsel for the parties.

The learned counsel for the Applicant is strenuously insisting for stay of the operation of our Judgment dated 31.10.2014.

Mr. Sitesh Mukherjee, the learned counsel for the Respondent is vociferously opposing this prayer contending that this Application is not maintainable.

We find force in the objection to the maintainability of this Application raised by Mr. Sitesh Mukherjee, the learned counsel for the Respondent. However, the learned counsel for the Applicant seeks some time in the matter.

Hence, post the matter for disposal of this Application on

17.11.2014.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson